

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) Nos. 57A-57B of 2021

IN THE MATTER OF:

Nikhil Keherchand Jain

...Appellant

Versus

**Bank of India (erstwhile Dena Bank Merged with
Bank of Baroda) & Anr.**

...Respondents

Present: -

**For Appellant: Mr. Arvind Kumar Gupta, Ms. Henna George, Ms. Twisha
Issar and Ms. Shivani Sharma, Advocates**

**For Respondent: Mr. Arun Aggarwal, Advocate for R- 1.
Mr. Tirth Nayak, Advocate for R- 2.**

O R D E R
(Virtual Mode)

06.04.2021 In terms of the order dated 26.02.2021 wherein Respondent Nos. 1 and 2 had appeared. They were directed to file Reply Affidavits within two weeks and further Rejoinder to be filed within two weeks thereof and also directed the parties to file short Written Submissions not exceeding three pages along with the pleadings supported by the relevant case law.

2. Learned Counsel for the Respondent No. 1 submits that he has filed Hard Copy of Reply Affidavit only yesterday. Registry is directed to follow the COVID-19 protocol and put up with the records.

3. Learned Counsel for the Respondent No. 2 / RP submits that he does not propose to file Reply Affidavit.

4. Learned Counsel for the Appellant may file Rejoinder to the Reply Affidavit within two weeks.

Cont.....

5. Parties may file their short Written Submissions not exceeding three pages along with the pleadings supported by the relevant case law, within two weeks.

List the Appeal 'For Admission (After Notice)' on **5th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./